

Notices were issued to the company in 1984 as well as on 18th April, 1990.

(d) The company was given time to respond to the notices by 10th May, 1990. They have also been reminded. In case they fail to furnish the details, action as per due process of law would be taken against the company.

(e) No, Sir.

(f) and (g) Position about the implementation of the prices of formulations based on Fluciholone Acetonide fixed with effect from 9th March, 1990, is being ascertained.

Implementation of Government fixed prices of Baralgon Ketone

1320. SHRIMATI MANORAMA PANDEY:

DR. G. VIJAYA MOHAN REDDY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 315 given in the Rajya Sabha on the 7th May, 1990 and state:

(a) when did the company challenge the Government fixed prices of Baralgon Ketone and when did Delhi High Court grant the stay to the company;

(b) whether it is a fact that Supreme Court upheld the Government fixed price?

(c) if so, when the Supreme Court gave the judgement;

(d) whether it is a fact that the company was selling the finished medicine based on the bulk drug price of Rs 24,7355 36 per kg. during the litigation period; and

(e) when Government fixed price of Baralgon Ketone at Rs. 1810.20 per kg. and when did the company implement these prices?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) M/s. Hoechst India Limited challenged the prices fixed for Baralgon Ketone and two other drugs

by the Government in the Delhi High Court in March, 1981. An interim stay was granted by the court on 17th March, 1981.

(b) Yes, Sir.

(c) The Supreme Court gave the judgement in this case in May, 1987.

(d) They sold formulations based on Baralgon Ketone at their prices because of the stay granted by the High Court in favour of the company.

(e) Government fixed the price of Baralgon Ketone of Rs. 1810.20 per kg. on 31st December, 1980. Details about the date of implementation of the said price are being collected and will be laid on the Table of the Rajya Sabha.

Scrutiny of amounts assessed by special team

1321. SHRIMATI MANORAMA PANDEY:

DR. G. VIJAYA MOHAN REDDY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 313 given in the Rajya Sabha on 7th May, 1990 and state:

(a) when did his Ministry received representations against under assessment of liabilities by special team and when did his Ministry take the decision to get the assessment scrutinised;

(b) whether it is a fact that his Ministry have scrutinised certain cases of liabilities;

(c) if so, what are the details thereof;

(d) whether it is also a fact that his Ministry have found the liabilities under assessed;

(e) if so, what action has been taken; and

(f) by when all the cases would be scrutinised?